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amounting to Rs. 37.5 lakhs. The
State Industrial Relations Machinery
have filed cases against M/S Swadeshi
Cotton Mills, Kanpur, for non-payment of wages another allied matters. It is understood that the Government of U.P. have also decided
to advance a loan of Rs. 37.50 lakhs
to the management to clear the outstanding wage dues for the second

## India's desire to have talk with China on outstanding issues

\*685. SHRI S. KUMARAN: SHRI JAGJIT SINGH ANAND: SHRI F. M. KHAN:

fortnight of October and the

fortnights of November, 1977.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government of India have conveyed their desire to the Government of Peoples Republic of China that they would be willing to discuss the outstanding issues between the two countries, if the latter takes initiative in the matter; and
- (b) it so, what are the details in this regard and what is China's response thereto?

OF STATE IN THE MINISTER EXTERNAL THE MINISTRY ofAFFAIRS (SHRI S. KUNDU): (a) and (b) Government of India have publicly stated that any suggestions for improvement of bilateral relations with China would be given serious consideration in keeping with the Five Principles including the principles of mutual benefit and reciprocity.

No proposals have been made directly to the Government of India by the Chinese Government for holding discussions on outstanding issues.

## Setting up of a Vigilance Cell to Check Tapping of Telephones

\*686 SHRI SHYAMLAL GUPTA: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether there is any proposal under Government's considerations to set up a Vigilance Cell with a view to probing into the incidents of tapping of telephones; and
- (b) if so, what are the details thereof?

OF. STATE THE MINISTER IN THE MINISTRY OF COMMUNICA-TIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). Vigilance Cells function in the P&T Department in the office of the Director-General, Posts and Telegraphs other subordinate field offices, to deal with grievances brought by members of the public. They look into complaints brought to their notice including corruption and malpractices. They are not set up to probe into incidents of tapping of telephones.

The P&T Department does not, of its own volition, resort to tapping of . telephones. This is governed by Section 5 of the Indian Telegraph Act, according to which, in certain circumstances, the Central Government or a State Government or any officer, duly authorised in this behalf by the Central Government or a State Government, may order tapping of telephone lines. Such an order is communicated to the P&T Department for providing necessary facilities. tapping of telephones under the aforesaid Act falls within the domain of the Ministry of Home Affairs.

## Diplomatic ties with Guinea Bissau

\*687. SHRI HARSH DEO MALAVIYA: SHRI NRIPATI RANJAN CHOUDHURY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has established diplomatic relations with Guinea-Bissau; and
- (b) if not, by when the Government of India is likely to establish diplomatic relations with that country?